

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCHORIGINAL APPLICATION NO:241/2008.  
DATED THE 13TH DAY OF MAY 2008.CORAM:  
HON'BLE SHRI GEORGE PARACKEN, JUDICIAL MEMBER

Smt.D.Premlatha,  
Assistant, Passport Office,  
Trivandrum.  
Residing at "Dream House",  
Srikrishnapuram, Powdikonam PO,  
Trivandrum 695 589. ... Applicant

By Advocate Mr.Shafik M.A

V/s.

- 1 Union of India represented by  
The Chief Passport Officer & Joint Secretary (CPV)  
Ministry of External Affairs,  
New Delhi.
- 2 The Passport Officer,  
Passport Office, Trivandrum. ... Respondents

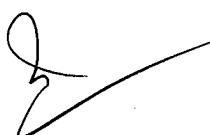
By Advocate Mrs.Mini R Menon ACGSC

The application having been heard on 13.05.2008, the Tribunal on the same day delivered the following

(ORDER)

**Hon'ble Mr.George Paracken, Judicial Member**

The applicant is aggrieved by the Annexure A-1 order dated 30.4.2008 transferring her in public interest from the Regional Passport Office, Thiruvananthapuram to the Regional Passport Office, Chennai. Applicant has made a representation against the same to the first



respondent, i.e. The Chief Passport Officer & Joint Secretary, New Delhi vide Annexure A-5 letter dated 2.5.2008. In her representation she has submitted that the transfer is against Annexure A-4 transfer norms issued by the respondents as both herself and her husband are cardiac patients. She has also submitted that her daughter aged 25 years is unmarried and she is intensively looking out for suitable alliance. The counsel appearing for applicant submitted that the aforesaid representation has not been disposed of so far and it is apprehended that she will be relieved from the present place of posting immediately.

2 I have heard Advocate Mr. Shafik M.A counsel for the applicant and proxy counsel Mr. Varghese John for Mrs Mini R Menon for the respondents.

3 In view of the above facts and circumstances, I dispose of this OA at the admission stage itself by directing the first respondent to consider ~~.....~~ the Annexure A-5 representation dated 2.5.2008 and issue a reasoned order to the applicant at the earliest. Till the aforesaid representation is disposed of, the applicant shall not be relieved. OA is disposed of with the above directions. There shall be no orders as to costs.



GEORGE PARACKEN  
JUDICIAL MEMBER

abp